COURT NO.4

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 7607/2023

STATE OF RAJASTHAN & ORS.

Appellant(s)

VERSUS

ASHOK MALIK & ORS.

Respondent(s)

(FOR ADMISSION and IA No.235750/2023-EX-PARTE STAY)

WITH

C.A. No. 7916/2023 (XVII) (FOR ADMISSION and IA No.240733/2023-EX-PARTE STAY)

Date : 07-04-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Tushar Mehta, Solicitor General Mr. Shiv Mangal Sharma, A.A.G. Ms. Saubhagya Sundriyal, Adv. Ms. Nidhi Jaswal, AOR

For Respondent(s): Caveator-in-person, AOR

Mr. Rameshwar Prasad Goyal, AOR

Mr. Nishant Awana, AOR

Ms. Rini Badoni, Adv.

Ms. Rebecca Mishra, Adv.

- G.S. Awana, Adv
- Mr. Mayank Chaudhary, Adv.

Mr. Anand Shankar, AOR

UPON hearing the counsel the Court made the following O R D E R

We have perused the additional affidavit filed by the District Collector of Ajmer on behalf of the State of Rajasthan. As regards what is stated in paragraphs 3 and 4 of the said affidavit, we direct the State Government to

1

place on record a detailed proposal in terms of paragraph 3 of the affidavit within a period of one month from today. Along with the detailed proposal, we direct the State Government to place an affidavit on record indicating the steps taken for shifting of seven wonders structures. The learned Solicitor General, on instructions, states that now the food court has been demolished. An affidavit on these two aspects shall be also filed within a period of one month. The remaining aspects will be dealt with later.

For considering the affidavit, list the Appeals on 16th May, 2025.

(ASHISH KONDLE) ASTT. REGISTRAR-cum-PS (AVGV RAMU) COURT MASTER (NSH)